

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2821
TO BE ANSWERED ON 17TH MARCH, 2026**

RECRUITMENT RULES FOR NURSING AND NON-FACULTY POSTS IN AIIMS

2821. SHRI DIGVIJAYA SINGH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government is aware that separate recruitment rules have been notified for nursing and non-faculty posts in AIIMS, New Delhi and other AIIMS;
- (b) whether other institutions follow their own rules or adopt the recruitment rules of AIIMS, New Delhi and the institute-wise status thereof;
- (c) the key points of variation, including educational qualifications, experience, promotion policies and cadre structure, where such rules differ and the reasons for such variations; and
- (d) when the existing recruitment rules were notified, whether periodic reviews are undertaken and the steps taken by Government to ensure uniformity and transparent compliance across all AIIMS?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE**

(SHRI PRATAPRAO JADHAV)

(a) to (d): All India Institute of Medical Sciences (AIIMS), New Delhi and other new AIIMS set up under the Pradhan Mantri Swasthya Suraksha Yojana (PMSSY) are autonomous Institutes governed by the AIIMS Act 1956, as amended from time to time and the Rules and Regulations made thereunder. As per AIIMS Regulations, the age, experience and other qualifications for appointment to various posts in the Institute are prescribed by the Appointing Authority of the respective Institutes.
